



DIVISION BENCH  
COURT - II

**P-103**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/234(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>TH</sup> OCTOBER, 2022, 02:00 P.M**

IN THE MATTER OF	INDIAN BANK VS DARJEELING ORGANIC TEA ESTATE PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Counsel/Authorised Representative appeared physically/through video conference:**

For FC : Mr. Sidhartha Sharma, Adv.  
Ms. Shalini Basu, Adv.

**O R D E R**

1. Ld. Counsel for the Financial Creditor present.
2. *Vide* order dated 28/10/2022 passed in **CP(IB)/1382(KB)2020**, the Corporate Debtor has been admitted in CIRP. As such this application has become infructuous. The Financial Creditor should lodge its claim with the IRP appointed in CP(IB)/1382(KB)2020, who shall collate the claims on its merits.
3. Therefore, CP(IB)/234(KB)2022 is disposed of.
4. File be consigned to the records.

**Balraj Joshi**  
Member (Technical)

**Rohit Kapoor**  
Member (Judicial)